

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 166 of 2017 (SZ)

Applicant(s)

Respondent(s)

M/s.Narmathaa Textiles Limited  
No.1, Fifth Street,  
Dr.Radhakrishnan Salai,  
Chennai 600004

Vs The Chairman, Tamil Nadu  
Pollution Control Board,  
Anna Salai, Guindy, Chennai  
and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

M/s.K.Ramu, R.Vishnu

Note of the Registry	Orders of the Tribunal
Item No.1	<p>Date: 2<sup>nd</sup> August, 2017</p> <p>We have heard learned counsel appearing for the applicant. Admit. Issue notice to respondents.</p> <p>Mrs.Rita Chandrasekar takes notice for the respondents. The Tribunal directs the learned counsel appearing for the respondents to find out the exact reason for asking the exorbitant amount as 'consent fee' and inform the same by way of reply.</p> <p>Post for orders on 09.08.2017.</p> <p>....., JM (Justice Dr.P.Jyothimani)</p> <p>.....EM (Shri P.S. Rao)</p>